

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E': NEW DELHI
(Through Video Conferencing)
BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
ITA No.2240/Del/2016
Assessment Year : 2009-10

DCIT
Circle-18(1)
Room No. 212, C.R. Building,
New Delhi.

Vs. M/s Network 18 Media &
Investment Ltd.
601, 6th Floor, Commercial Tower,
Raisina Road, Hotel Le-Maridian,
New Delhi.

PAN No. AABCS2472G

(Appellant)

(Respondent)

Appellant by : Shri Gaurav Pundir, Sr. DR
Respondent by : None
Date of hearing : 29.09.2021
Date of pronouncement : 29.09.2021

ORDER

PER R.K. PANDA, A.M.

This appeal by the Revenue for the assessment year 2009-10 is directed against the order of Ld. CIT(A)-20, New Delhi dated 08.02.2016.

2. None appeared on behalf of assessee at the time of virtual hearing. The learned counsel for the assessee's, vide its AR letter dated 23.08.2021, received, has requested for dismissal of the appeal filed by the Revenue and stated that the assessee has opted to settle the dispute relating to the tax

arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for dismissal of the Revenue's appeal.
5. In the result, the appeal of the Revenue is dismissed having become infructuous.

Above decision was announced on conclusion of Virtual Hearing on 29.09.2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

*Kavita Arora, Sr. PS

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order
Assistant Registrar, ITAT, Delhi